

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/AT/2022

Subject : Petition under Section 63 read with Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission Charges payable by the long-term transmission customers of the “Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 MW) SEZ in Madhya Pradesh” being established by the Petitioner.

Petitioner : Raigarh Transmission Limited (RTL)

Respondents : Rewa Ultra Mega Solar Ltd. and 2 Ors.

Petition No. 171/TL/2022

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Rajgarh Transmission Ltd.

Petitioner : Raigarh Transmission Limited (RTL)

Respondents : Rewa Ultra Mega Solar Ltd. and 2 Ors.

Date of Hearing : 29.7.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Hemant Singh, Advocate, RTL
Ms. Ankita Bafnal, Advocate, RTL
Ms. Lavanya Panwar, Advocate, RTL
Shri P. S. Das, CTUIL
Shri Ajay Upadhyay, CTUIL
Shri Bhaskar Wagh, CTUIL
Shri Pratyush Singh, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Priyanshi Jadiya, CTUIL
Shri P. S. Hariharan, RECPDCL

Record of Proceedings

Cases were called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petitions have been filed seeking adoption of transmission charges discovered pursuant to the



competitive bidding process in respect of “Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 MW) SEZ in Madhya Pradesh” (in short, ‘the Project’) and for grant of transmission licence to the Petitioner to establish the said Project. Learned counsel submitted that the Petitioner has already furnished all the requisite details and has complied with the requirements under the prevalent regulations. Learned counsel submitted that no reply has been filed by the Respondents.

3. None was present on behalf of the LTTC despite notice.
4. After hearing the learned counsel for the Petitioner, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**